

ment (Defence Services). [Placed in Library. See No. LT-1993/78].

(iv) Advance Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil). [Placed in Library. See No. LT-1994/78].

(2) A copy of the Appropriation Accounts, Posts and Telegraphs for the year 1976-77 (Hindi and English versions). [Placed in Library. See No. LT-1995/78].

(3) A copy of Appropriation Accounts, Railways, for 1976-77 Part I—Review (Hindi and English versions). [Placed in Library. See No. LT-1996/78].

(4) A copy of Appropriation Accounts, Railways for 1976-77, Part II—Detailed Appropriation Accounts (Hindi and English versions). [Placed in Library. See No. LT-1996/78].

(5) A copy of Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1976-77 (Hindi and English versions). [Placed in Library. See No. LT-1997/78].

(6) A copy of the Appropriation Accounts of the Defence Services for the year 1976-77 and Commercial Appendix thereto (Hindi and English versions). [Placed in Library. See No. LT-1998/78].

(7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 181 (E) published in Gazette of India dated the

22nd March, 1978, together with an explanatory memorandum.

(ii) G.S.R. 393 published in Gazette of India dated the 25th March, 1978 together with an explanatory memorandum. [Placed in Library. See No. LT-1999/78].

(8) A copy of Notification No. G. S. R. 193 (E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1978, under section 159 of the Customs Act, 1962 together with an Explanatory memorandum. [Placed in Library. See No. LT-2000/78].

(9) A copy of the Agreement (Hindi and English versions) establishing the International Fund for Agricultural Development. [Placed in Library. See No. LT-2001/78].

12.35 hrs.

#### PUBLIC ACCOUNTS COMMITTEE

##### SIXTY-EIGHTH REPORT

SHRI GAURI SHANKAR RAI (Ghaziपुर): Sir, I beg to present the Sixty-eighth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and Seventy-seventh Report (Fifth Lok Sabha) relating to Union Excise Duties 1971-72.

12.35½ hrs.

#### ESTIMATES COMMITTEE

##### ELEVENTH REPORT AND MINUTES

SHRI K. P. UNNIKRISHNAN (Badagara): Sir, I beg to present the following Report and Minutes of the Estimates Committee:—

(1) Eleventh Report on Ministry of Health and Family Welfare (Department of Health, Prevention and Control of Blindness).

(2) Minutes of sittings of the Committee relating to the above Report.

12.36 hrs.

COMMITTEE ON SUBORDINATE  
LEGISLATION

SEVENTH REPORT

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, I beg to present the Seventh Report of the Committee on Subordinate Legislation.

12.36½ hrs.

MATTERS UNDER RULE 377

(i) ANTI-PREGNANCY VACCINE

SHRI SAUGATA ROY (Barrackpore): Sir, I rise under Rule 377 to bring to the attention of the House another serious set back to our family planning programme which has happened after Mr. Raj Narain has taken over the stewardship of the Ministry of Health and Family Planning.

In 1973 in our country an anti-pregnancy vaccine was found out in Delhi and in the Tata Memorial Centre at Bombay. But now, after much experimentation it has been found—I do not know whether the Health Minister knows this—that after injecting the vaccine, 5 of the 6 women who were given this vaccine have become pregnant. Also, another serious thing that has been discovered in that Tata Memorial Centre is that the vaccine, if injected in the mice, is causing the disease of carcinogen, that is, it is producing cancer in those mice, in which case it is necessary to stop any further experimentation with the vaccine immediately. This has happened at a time when the family planning programme in the country has received a severe set back due to the inept handling of the Health Ministry by the present Minister. So, at this point I want to

say that the Health Ministry should immediately go into this matter of anti-pregnancy vaccine which has already been experimented in other countries and to set up a Committee so that the advances made in medicine in this regard can be thoroughly probed.

(i) PRESS REPORTS ABOUT PURCHASE OF  
DEEP-PENETRATION AIRCRAFT

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, under Rule 377 I want to draw the attention of the House and of the Government to a matter of great public importance.

The Government is shortly expected to go in for a deal regarding the purchase of deep-penetration aircraft and setting up of a factory to assemble, in the first instance, such aircraft from imported parts and gradually to manufacture them here.

The deal from all accounts is going to be of a very big size. The number of aircraft to be purchased may well be 160—180, beginning with an outright purchase of 40 aircraft or so. The total amount involved both in the purchase of aircraft and in the setting up of the factory may run to Rs. 1,500 crores.

In order to make the best choice, the Cabinet appointed an expert committee which in turn is reported to have appointed a number of committees to consider the various aspects of the matter. While the work of the Committee is under way and it has still to submit its report, some news items appearing in the foreign press indicate that the government has already made the choice. Even if the report were submitted it would be highly intriguing if the people abroad knew about it and our countrymen and Parliament did not.

I quote from two British papers. *The Daily Telegraph* dated the 28th March, 1978 stated: